

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.78 OF 2020

(AGAINST CC NO.587/2016 ON THE FILES OF THE JFCM COURT-II, PALAKKAD, WHICH AROSE FROM CRIME NO.257/2016 OF MANKARA POLICE STATION, PALAKKAD DISTRICT)

PETITIONERS/ACCUSED NOS.1 & 2:

1. ANOOP, AGED 23 YEARS, S/O.UNNIKRISHNAN, AMBAD HOUSE, PALLAMCHATHANNOOR P.O, PALAKKAD DISTRICT.
2. ABHILASH, AGED 27 YEARS, S/O.NARAYANAN, AMBAD HOUSE, PALLAMCHATHANNOOR P.O, PALAKKAD DISTRICT.

BY ADV. SRI. NIREESH MATHEW

RESPONDENTS/STATE & COMPLAINANT:

1. STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM.
2. LATHA, AGED 48 YEARS, W/O. RADHAKRISHNAN, USHUS, PARALI P.O, PALAKKAD DISTRICT

R1 BY PUBLIC PROSECUTOR SRI.C.S.HRITHWIK
R2 BY ADV.VIVEK VENUGOPAL

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 12.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

CrI.MC No.78 of 2020

Dated this the 12th day of May, 2020

O R D E R

Petitioners are accused in CC No.587/2016 on the files of the Judicial First Class Magistrate Court-II, Palakkad in connection with crime No.257/2016 of Mankara Police Station for having allegedly committed offence punishable under section 392 r/w section 34 of IPC.

2. The de facto complainant is the 2nd respondent. She has appeared through counsel and filed Annexure B affidavit stating that the matter has been settled and that she has no grievance against the petitioners. A report has been obtained from the investigating officer through the Senior Public Prosecutor and the petitioners do not have any criminal antecedents. There is no public interest involved. The de facto complainant has fully and finally settled the dispute with the petitioners. Hence the petition is allowed and the entire proceedings as against the petitioners in CC No.587/2016 on the files of the Judicial First Class

CrI.MC. 78/2020

-3-

Magistrate Court-II, Palakkad stands quashed under Section 482 of Cr.P.C. and the accused are discharged.

**ASHOK MENON
JUDGE**

rmm

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE-A : COPY OF THE FINAL REPORT IN CRIME NO.257/2016
OF MANKARA POLICE STATION, PALAKKAD DISTRICT

ANNEXURE-B : ORIGINAL AFFIDAVIT SWORN TO BY R2 BEFORE HIS
ADVOCATE AT PALAKKAD DATED 18.7.2019.